

In pursuance of the provisions of proviso to sub-section (3) of Section 1 of the Payment of Bonus Act, 1965 (Act No. 21 of 1965), the Governor hereby notifies for the information of all concerned his intention to apply the provisions of the said Act in the class of establishments mentioned in the Schedule below situate in the State of Uttar Pradesh, wherein ten or more persons are or were employed on any day in the accounting year commencing on any day in the year 1990 and every subsequent accounting year :

SCHEDULE

Name of the Establishments :

1. Shops.
2. Commercial Establishments.
3. Hotels and Restaurants.
4. Hosiery Establishments.
5. Private Printing Presses.
6. Rice, Flour, Dal and Oil Mills.
7. Engineering units.
8. Clubs.
9. Ice Factory, Ice Candy manufacturing units, Cold Storages.
10. Laundries and Dry Cleaning workshops.
11. Biscuits and Bakeries.
12. Handloom and Power Looms.
13. Foundries, Metal Printing and Metal manufacturing units.
14. Tanneries and Leather Goods manufacturing units.
15. Tobacco and Bidi manufacturing units.
16. Ara Machines and Furniture manufacturing units.
17. Tailoring Shops.
18. Brick Kilns.
19. Khandsari units.
20. Ayurvedic, Allopathic and Unani Medicines manufacturing units.
21. Soap, Sylicate and Detergent manufacturing units.
22. Potteries, Ceramics and Refractories.
23. Straw Board, Paper Board and Paper manufacturing units.
24. Rubber manufacturing units.
25. Plastic manufacturing units.
26. Plywood manufacturing units.
27. Milk Dairy and Dairy products units.
28. Garment manufacturing units.
29. Petrol and Diesels Pumps.
30. Asbestos and Cement manufacturing units.
31. Automobile Repairs units.